

*Petitioning
of gravity*

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. 153 OF 1992.

F.AxxNok

DATE OF DECISION 22-7-1992

Smt. Lalitha R. Menon, Petitioner

Mr. I.M. Pandya, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. Akil Kureishi, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V.Krishnan, Vice Chairman.

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Smt. Lalitha R. Menon
Office of the Jt. Chief
Controller of Imports and
Exports, Multistoreyed Building,
Lal Darwaja, Ahmedabad. Applicant.

(Advocate: Mr. I.M. Pandya)

Versus.

- 1) Union of India,
The Secretary, Ministry of
Finance, Government of India,
Secretariate, New Delhi.
- 2) Mr. R. Tiwari, I.A.S.,
or his successor-in-office,
Joint Chief Controller, Imports
and Exports, New Marine Lines,
Churchgate, Bombay - 400 020.
- 3) Mr. K.J. Chalani
or his successor-in-office,
Joint Chief Controller,
Imports and Exports, Multi-
storeyed Building,
11th floor, Lal Darwaja,
Ahmedabad - 380 001. Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

O.A.No. 153 OF 1992

Date: 22-7-1992.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

This application is filed by the applicant seeking the relief that the respondents be directed to refix the seniority of the applicant in the cadre of Licensing Assistant in the light of the judgment and order passed by the High Court of Gujarat in L.P.A.No. 180/87 produced at Annexure A-4. At the time of hearing of this application, the learned advocate for the respondents made a statement at the bar that the respondents have not passed any order reverting the applicant. He also made a statement at the bar that by and large, the implementation of

the judgment of the High Court is a must. He also submitted that if any order reverting the applicant be acted upon is passed by the department, it will not be/ atleast for three weeks from the date of the receipt of such order to enable the applicant to approach this Tribunal. The learned advocate for the applicant is satisfied by these statements made by the learned advocate for the respondents today. Hence we pass the following order:

O R D E R

The respondents in case makes any order reverting the applicant from his present post, the same should be served to the applicant and should not be acted upon / three weeks thereafter to enable the applicant to approach this Tribunal. The application is disposed of accordingly. No orders as to costs.

Renu

(R.C.Bhatt)
Member (J)

Chu

(N.V. Krishnan)
Vice Chairman

vtc.